

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

815/2014

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.05.2019

NAME OF THE COMPANY: Ms. Ameeta Mehra Vs. Ministry of Corporate Affairs & Ors.

SECTION OF THE COMPANIES ACT: 633(2)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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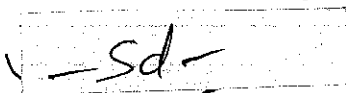
	For the Petitioner:	Mr. Jeevesh Nagrath and Mr. Chandan Dutta, Advocates		
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	For the Respondent:	Mr. Manik Dogra, Advocate		
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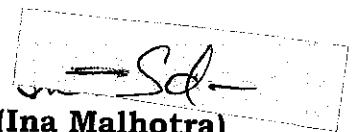
ORDER

The parties have not accepted the Audit Report conducted in this case and pray for re-auditing by another independent auditor. We accordingly appoint ~~M/s~~ K. G. Somani & Co., Chartered Accountants, Delite Cinema, 3rd Floor, 4/1, Asaf Ali Road, Gate No. 2 (Mobile No. 9871098777) to audit the accounts and prepare the financial statements w.e.f. FY 01.04.2011 onwards till date. The last statement signed by both Directors was for the financial year 31st March, 2011 which shall form the basis for the carry forward of accounts. The relevant documents are in the possession of previous CA. The same be released upon payment of his professional fees which shall be shared by both the parties. The entire procedure be carried out within 1 week from today. Final report of the CA be furnished to this Bench within 4 weeks thereafter. Statutory compliance be made upon completion.

To come up on 9th July, 2019.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)